DELHI LEGISLATIVE ASSEMBLY REVISED LIST OF BUSINESS

Thursday, 18th June, 2009/Jyaistha 28, 1931 (Saka) 2.00 P.M.

- 1. **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2. **Special Mention (Rule 280)**: Following Members to raise matters under Rule 280.

1. Shri Shyam Lal Garg	6. Dr. Jagdish Mukhi
2. Shri Anil Jha	7. Shri Subhash Sachdeva
3. Shri Sat Prakash Rana	8. Shri Dharam Deo Solanki
4. Shri Sahab Singh Chauhan	9. Shri Mohan Singh Bisht
5. Shri Manoj Kumar	10. Shri Devender Yadav

3. Papers to be laid on the Table:-

Shri Mangat Ram Singhal, Minister of Labour to lay the following Notifications (in English & Hindi version):

- 1. Notification No.F 12(142)/02/MW/Lab./3852 Dated 12-09-2008 issued under the minimum wages Act, 1948 regarding revision of minimum wages w.e.f. 1-08-2008.
- 2. Notification No. F DLC/CLA/BCW/99/Lab/6033 Dated 08-10-2008 regarding amendment in the Delhi Building and other construction workers Rules, 2002.
- 3. Notification No. F DLC/CLA/02/Lab/6127 dated 17-10-2008 under the section 4 of the Contract Labour Act 1970 regarding reconstitution of 'Delhi Advisory Contract Labur Board'.
- 4. Notification No. F 1/31/600/LC/Estt./08/7776-7792 dated 5-11-2008 issued under section 5 of the Indian Boiler Act, 1923 regarding appointment of Sh. K.L.Meena, CIF as Chief Inspector of Boilers in the GNCT of Delhi.
- 5. Notification No. F 1/31/600/LC/Estt./08/7793-7809 dated 5-11-2008 issued under section 5 of the Bombay Smoke Nuisances Act, 1912 regarding appointment of Sh. K.L.Meena, CIF as Chief Inspector of Smoke Nuisances in the GNCT of Delhi.
- 6. Notification No. F 1/31/600/LC/Estt./08/7810-7826 dated 5-11-2008 issued under section 5 of the Indian Boilers Act, 1923 regarding appointment of Sh. R.S.Singh and R.N.Dahiya, Dy. CIF as Inspector of Boilers for the National Capital Territory of Delhi.
- 7. Notification No. F.1/1(2)/97-LC/Estt./vol-II/10757 dated 17-12-2008 issued under section 8 of the ID Act 1947 regarding appointment of Sh. A.S.Jaya Chandra, an officer of the Delhi Higher Judicial Service, as Presiding Officer, Labour Court No. XVII. Karkardooma.
- 8. Notification No. F.1/1(2)/97-LC/Estt./vol-II/10758 dated 17-12-2008 issued under section 8 of the ID Act 1947 regarding appointment of Sh. Daya Prakash, an officer of the Delhi Higher Judicial Service, as Presiding Officer, Labour Court No. XVI. Karkardooma.
- 9. Notification No. F.1/1(2)/97-LC/Estt./vol-II/10759 dated 17-12-2008 issued under section 8 of the ID Act 1947 regarding appointment of Sh. Lal Singh, an officer of the Delhi Higher Judicial Service, as Presiding Officer, Industrial Tribunal No. 1 Karkardooma.
- 10. Notification No. F.1/1(2)/97-LC/Estt./vol-II/10760 dated 17-12-2008 issued under section 8 of the ID Act 1947 regarding appointment of Sh. Babu Lal, an officer of the Delhi Higher Judicial Service, as Presiding Officer, Industrial Tribunal No. 2 Karkardooma.

- 11. Notification No. ED 3(Misc)/DMRC/Lab/E-1/08/9068 dated 26-12-2008 issued under section 3 of the Bombay Lifts Act, 1939 regarding conferring powers of Inspector of Lifts to the Officers of the Delhi Metro Rail Corporation Ltd.
- 12. Notification No. DLC/CLA/BCW/99/6639 dated 31-12-2008 issued under section 62 of the Building and Other Construction Workers Act, 1996 regarding amendment of Delhi Building and Other Construction Workers Rules, 2002.
- 13. Notification No. F 27(12)/CIF/2002/Lab/684-700 dated 16-02-2009 issued under section 8 of Factories Act, 1948, regarding appointment of Dr. Shivesh Kumar Srivastava as Inspector in the GNCT of Delhi.
- 14. Notification No. F.12(142)/02/MW/Lab/7283 dated 19-02-2009.

4. Motion of Thanks on Lt. Governor's Address:

Discussion continued on the following Motion of Thanks moved on 16th June, 2009 by Dr. Narender Nath and Seconded by Shri Anil Kumar: "That this House expresses its gratitude to Hon'ble Lt. Governor for his address delivered to the Assembly on 15th June, 2009".

Delhi 18th June, 2009 Siddharath Rao Secretary